

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 11099/2021

(Arising out of impugned final judgment and order dated 16-06-2021 in SAD No. 41/2021 passed by the High Court of Judicature at Allahabad)

JAI PRAKASH UTTAM

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(With IA No. 85009/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 87357/2021 - EXEMPTION FROM FILING O.T. and IA No. 85008/2021 - EXEMPTION FROM FILING O.T. and IA No. 87354/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-07-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. V. K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR

For Respondent(s)

Mr. R. K. Raizada, AAG.
Mr. Harish Pandey, AOR
Ms. Deepika Kalia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List the matter in the third week of November, 2022.

Parties are free to produce additional documents.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
ASSISTANT REGISTRAR